

खादी तथा ग्रामोद्योग आयोग के केन्द्रीय कार्यालय में नियुक्त कर्मचारी वर्ग

*376. श्री भगवत नारायण भार्गव :

क्या सामाजिक सुरक्षा मंत्री यह बताने का कृपा करेंगे कि 31 मार्च, 1965 को खादी तथा ग्रामोद्योग आयोग के केन्द्रीय कार्यालय में नियुक्त कर्मचारी वर्ग का कुल संख्या कितनी था और उनमें से तकनीकी कर्मचारी कितने थे ?

†[STAFF EMPLOYED IN CENTRAL OFFICE OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION

*376. SHRI B. N. BHARGAVA: Will the Minister of SOCIAL SECURITY be pleased to state what was the total strength of the staff employed in the Central Office of the Khadi and Village Industries Commission as on the 31st March, 1965 and the strength of the technical staff amongst them?]

विधि मंत्रालय तथा सामाजिक सुरक्षा विभाग में राज्य मंत्री (श्री धार० एम० हजरतबीस) : सूचना एकत्रित की जा रही है तथा यथा समय सभा पटल पर रख दी जायेगी ।

[THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS): The information is being collected and will be placed on the Table of the House in due course.]

STUDY GROUP ON SOCIAL SECURITY

*377. SHRI M. C. SHAH: Will the Minister of SOCIAL SECURITY be pleased to state:

(a) whether the study group on social security has submitted its recommendations; and

(b) if so, how and when Government intend to implement them?

†[] English translation.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS):

(a) The Study Group on Social Security submitted its report in 1958 to the Ministry of Labour and Employment.

(b) The major recommendations of the Study Group are integration of Social Security Schemes and conversion of provident funds into a pension cum-gratuity scheme. The Group's report was considered at tripartite Labour Conferences. At its meeting held in October, 1962, the Standing Labour Committee recommended that further consideration of the report should be postponed for 3 years. Government have since referred the question of integration of Social Security Schemes to the E. S. I. S. Review Committee and set up a Working Group to formulate a Retirement/Family Pension Scheme for workers who are members of E. P. Fund and Coal Mines Provident Fund. Further action will be taken on receipt of reports of the Review Committee and the Working Group.

REPORT OF COMMITTEE ON FERTILISERS

*378. { SHRI K. DAMODARAN:
SHRI YELLA REDDY:
SHRI P. K. KUMARAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Committee on Fertilisers has submitted its report;

(b) if so, what are the main recommendations contained in the report;

(c) whether Government have examined these recommendations; and

(d) if so, what decisions have been taken thereon?

THE MINISTER OF FINANCE ON BEHALF OF THE MINISTER OF FOOD AND AGRICULTURE (SHRI T. T. KRISHNAMACHARI): (a) Yes;

the Committee submitted their report on the 2nd September, 1965.

(b) A summary of the recommendations is placed on the Table of the Sabha. [See Appendix LIV, Annexure No. 20.]

(c) and (d) The recommendations made by the Committee are under consideration of the Government.

REVOLVING FUND FOR SUGAR INDUSTRY

*379. { SHRI RAM SINGH;
SHRI DEVI SINGH;
SHRI SUNDAR MANI
PATEL;

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the attention of the Government of India has been invited to a news-item (The Economic Times, 1st October, 1965, front page, cc. 2-3) to the effect that a revolving fund for rehabilitation and modernisation of sugar industry is being instituted by Government;

(b) if so, the details thereof; and

(c) how the sugar factory owners have reacted to this proposal?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) There is presently no proposal to establish a revolving fund for rehabilitation and modernisation of sugar industry as reported in the Economic Times of the 1st October, 1965. However, the creation of revolving fund for the purpose has, *inter alia*, been recommended by the Committee on Rehabilitation and Modernisation of sugar factories in India. This recommendation is under examination at present and the Government has not yet taken decision thereon.

(b) and (c) Do not arise.

PRACTICE OF WEARING GOWN AND ADDRESSING JUDGES IN HIGH COURT

*380. SHRI R. S. KHANDEKAR: Will the Minister of LAW be pleased to state:

(a) whether Government have received the representations from various Bar Associations and Bar Councils for doing away with the practice of wearing gowns in the Indian High Courts, Supreme Court etc. and the practice of addressing the Judges as 'My Lord', 'Your Lordship,' etc.; and

(b) if so, what is the reaction of the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS):

(a) No, Sir.

(b) Does not arise.

FOOD GR (IN PURCHASES MADE IN SURPLUS STATES

240. SHRI DEOKINANDAN NARAYAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) what purchases of rice and wheat were made from surplus States in 1964-65 and up to October, 1965 by the Central Government and the State Governments;

(b) what quantities of rice and wheat out of the above purchases were distributed to each of the deficit States; and

(c) what approximately was the marketable surplus with the surplus States out of which the above purchases were made?